

**NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH (COURT-I)
CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH,
NATIONAL COMPANY LAW TRIBUNAL, HELD ON **20.07.2021 at 10.30 A.M**
THROUGH VIDEO CONFERENCING

**PRESENT: SMT. R.SUCHARITHA, MEMBER (JUDICIAL)
SHRI. ANIL KUMAR B, MEMBER (TECHNICAL)**

IA/MA/IBA/TCP/TCA/CP/CA No : IA/560/CHE/2021 IN IBA/883/2019
NAME OF PETITIONER : Synergy Global Resources Pte Ltd
NAME OF RESPONDENT : Vikas Gupta & Another
SECTION : Sec 42 of IBC 2016

ORDER

The Applicant is represented by Mr. Keerthikaran Murali, Advocate through video conferencing platform.

The Respondent / RP is represented by Mr. Joshua, Advocate through video conferencing platform who undertakes to file vakalath on behalf of the Respondent.

Learned Counsel for the Respondent / RP represents that this Application is not maintainable under Section 42 of IBC, 2016 and seeks time to file a detailed counter.

The Respondent / RP is permitted to file counter after serving a copy of the same to the other side on or before the next date of hearing.

List this matter on **26.08.2021** for filing counter and disposal.

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**(ANIL KUMAR B)
MEMBER (TECHNICAL)**

-sd-

**(R. SUCHARITHA)
MEMBER (JUDICIAL)**